

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NOS. 41 AND 43 OF 2017

IN

DFR NO. 171 OF 2017

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Vodafone India Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Shamik Bhatt
Mr. Raghav Pandey
Ms. Shally Bhasin

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1

Mr. Samir Malik
Mr. Varun Agarwal for R.2

ORDER

IA NO. 41 of 2017
(Appl. for leave to appeal)

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, leave to appeal is granted. Application is disposed of.

IA NO. 43 of 2017
(Appl. for condonation of delay)

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

There is 29 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties. For the reasons stated in the application, delay is condoned. Application is disposed of.

DFR NO. 171 OF 2016

Registry is directed to number the applications/appeal and list the matter on **24.01.2017.**

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson